

THE GAUHATI HIGH COURT AT GUWAHATI
(THE HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NOTIFICATION

HC.XI-09/2021/79/RC Dated 19.05.2022

Pursuant to order dated 28-04-2022, passed by the Hon'ble Supreme Court of India in *Miscellaneous Application No. 505/2022 in SMWP (Crl.) No. 1/2017 (In re: To issue certain guidelines regarding inadequacies and deficiencies in criminal trials with MA 1836/2021 in SMW (Crl) No 1/2017 (PIL-W) (IA No. 143809/2021-Appropriate Orders/Directions)*, the word "Accused" appearing for the second time in Chapter -15 (1)(i) of the Gauhati High Court Criminal Rules & Orders Vol. - I Part – A, shall be substituted by the words "prison concerned"

By Order,
Sd/-
Gautam Baruah
REGISTRAR GENERAL

Memo HC. HC.XI-09/2021/80-107/RC Dated 19.05.2022

Copy to:

1. The Secretary General, Supreme Court of India, New Delhi.
2. The L.R. & Secretary to the Govt. of Assam, Judicial Department, Dispur, Guwahati.
3. The Secretary to the Govt. of Nagaland, Department of Justice and Law, Kohima.
4. The Secretary to the Govt. of Mizoram, Law and Judicial Department, Aizawl.
5. The Secretary to the Govt. of Arunachal Pradesh, Law and Judicial Department, Itanagar.
6. The Registrar (Admin./Vig./Judl./Estt.), Gauhati High Court, Guwahati.
7. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati.
8. The Registrar, Gauhati High Court, Kohima Bench, Kohima/ Aizawl Bench, Aizawl / Itanagar Permanent Bench, Naharlagun.

(He is requested to circulate this Notification among all the District and Sessions Judges, Bar Associations and Public Prosecutors of the concerned State)

Contd..

9. The District and Sessions Judge,
Baksa / Barpeta / Bongaigaon / Cachar / Charaideo / Chirang / Darrang /
Dhemaji / Dhubri / Dibrugarh / Dima Hasao / Goalpara / Golaghat /
Hailakandi / Hojai / Jorhat / Kamrup / Kamrup (M) / Karbi Anglong /
Karimganj / Kokrajhar / Lakhimpur / Morigaon / Nagaon / Nalbari /Sivasagar
/Sonitpur /South Salmara-Mankachar /Tinsukia / Udalguri
*(He/She is requested to circulate this Notification to the Bar Associations and
Public Prosecutors of the concerned Districts)*
10. The Chairman, Bar Council of Assam, Nagaland, Mizoram, Arunachal Pradesh
and Sikkim.
11. The President/Secretary, Gauhati High Court Bar Association, Guwahati.
12. The President/Secretary, Gauhati High Court Advocates' Association,
Guwahati.
13. The President/Secretary, All Assam Lawyers' Association, Guwahati.
14. The President/Secretary, Lawyers' Association, Guwahati.
15. The Joint Registrar (_____), Gauhati High Court, Guwahati.
16. All Public Prosecutors.
17. The Chief Judicial Magistrate, _____.
18. The Director, Law Research Institute, Gauhati High Court, Guwahati.
19. The Deputy Registrar (_____), Gauhati High Court,
Guwahati.
20. The Librarian –Cum– Research Officer, Gauhati High Court, Guwahati.
21. The Asstt. Registrar (_____), Gauhati High Court,
Guwahati.
22. The Court Manager, Gauhati High Court, Guwahati.
23. The Special Officer, Translation Wing, Gauhati High Court, Guwahati.
24. The Administrative Officer, Judicial Academy, Assam, with a request to place
this Notification before the Hon'ble Director.
25. The Administrative Officer (Judicial), _____ Section,
Gauhati High Court, Guwahati.
- ✓ 26. The Project Manager, Gauhati High Court, Guwahati.
*(He is requested to upload this Notification in the website of the Gauhati High
Court)*
27. The P.S. to Hon'ble Mr./Mrs. Justice _____,
Gauhati High Court, Guwahati.
28. The C.A. to the Registrar General, Gauhati High Court, Guwahati.


REGISTRAR GENERAL